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Delhi Administration (Amendment) Act, 1988 10 of 1988

[29 March 1988]

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Delhi Administration (Amendment) Act, 1988 10 of 1988

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An Act further to amend the Delhi Administration Act, 1966 1. Received the assent of the President on March 29, 1988 and published in the Gazette of India, Extra, Part II, Section I, dated 30th March, 1988, pp. 1-2.

1. Short Title And Commencement :-

- (1) This Act may be called the Delhi Administration (Amendment) Act, 1988.
- (2) It shall be deemed to have come into force on the 24th day of December, 1987.

2. Amendment Of Section 10 :-

In section 10 of the Delhi Administration Act, 1966 (19 of 1966) (hereinafter referred to as the principal Act), in the proviso, for the words "provided that the said period", the following shall be substituted, namely:--

"Provided that the Central Government may, by notification in the Official Gazette, extend the said period for reasons to be specified in the notification by such period not exceeding one year at a time as it thinks fit, so, however, that the total period so extended shall not exceed three years:

Provided further that the said period or extended period".

3. Repeal And Saving :-

- (1) The Delhi Administration (Amendment) Ordinance, 1987 (Ord. of 1987), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been or taken under the principal Act, as amended by this Act.